

(MPLADS) has been reviewed during the last three years;

(b) the details of heads under which most of the amount of MPLAD Scheme has been spent for developmental works in the country, State/Union Territory-wise, during the said period; and

(c) the details regarding the number of complaints received by Government regarding the developmental works under MPLADS during the last three years, along with those addressed to out of them, State/Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL): (a) The Government has reviewed and approved the continuation of MPLAD Scheme till the term of the 14th Finance Commission *i.e.* till 31.03.2020.

(b) Funds under the MPLADS are utilized for creation of durable assests at the local level covering sectors of national priorities *viz.* drinking water, primary education, public health, sanitation and roads, etc. as per provisions of the Guidelines on MPLADS. The specific data is maintained at the District Level and only broad parameters are maintained by this Ministry. However, the Ministry maintains a web portal on which data is provided by District Authorities.

(c) Complaints regarding the development works under MPLADS at district level are received in the Ministry on a continuing basis. Complaints on receipt are referred to State and District Authorities for taking appropriate action.

Data on year-wise complaints and action taken thereon is not centrally maintained in the Ministry of Statistics and Programme Implementation.

Aadhaar linkage with notified schemes

296. SHRI HUSSAIN DALWAI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of all the schemes for Scheduled Tribes notified under Section 7 of Aadhaar Act;

(b) whether Aadhaar has been made mandatory for these schemes;

(c) if so, whether the Ministry could make Aadhaar mandatory for these schemes in violation of Supreme Court order;

(d) if Aadhaar has not been made mandatory, whether the Ministry would assure that beneficiaries are not being asked to produce Aadhaar to avail the benefits under these schemes; and

(e) how many beneficiaries could not avail benefits of different schemes as a result of Aadhaar authentication failures or non-enrolment in Aadhaar, State-wise, scheme-wise and year-wise since, 2014?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) The Ministry has notified in May 2017 the following schemes under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016:

- i) Pre-Matric Scholarship for ST students
- ii) Post-Matric Scholarship for ST students
- iii) National Fellowship and Scholarship for Higher Education of ST students
- iv) National Overseas Scholarships for ST candidates
- v) Scheme of Grant in aid to Voluntary Organizations working for the welfare of STs
- vi) Development of Particularly Vulnerable Tribal Groups (PVTGS)
- vii) Vocational Training in Tribal Areas
- viii) Institutional Support for Development and Marketing of Tribal Product.

(b) to (e) The said notification requires the individual beneficiaries to furnish proof of possession of Aadhaar number or undergo Aadhaar authentication for availing benefits of above schemes. However, till the Aadhaar is assigned to the beneficiary, the benefits shall be given to such individuals based on alternate and viable means of identification documents as specified in the notification. As such, beneficiaries have not been prevented from availing the benefits under the above schemes for lack of Aadhaar enrolment.

Van Dhan Yojana

†297. SHRI PRABHAT JHA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.